

ITEM NO.5

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No. 30784/2025

[Arising out of impugned final judgment and order dated 19-12-2024 in WRITC No. 22622/2021 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

M/S ORIENTAL STRUCTURAL ENGINEERS PVT. LTD. & ANR.

Respondent(s)

(IA No. 158728/2025 - CONDONATION OF DELAY IN FILING, IA No. 158722/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 158726/2025 - EXEMPTION FROM FILING O.T.)

Date : 09-03-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Mr. Ravindra Kumar, Sr. Adv.
Mr. Vipin Kumar Saxena, Adv.
Mr. Shivam Saksena, Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.

For Respondent(s) :

Mr. P.S. Patwalia, Sr. Adv.
Mr. Nitesh Jain, Adv.
Mr. Debesh Panda, AOR
Ms. Parul Khurana, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Delay condoned.

Applications for exemption from filing a certified copy of the impugned judgment and filing official translation are allowed.

Leave granted.

Mr. Debesh Panda, learned counsel, who is present in Court on advance notice/caveat, waives service and accepts notice on behalf of respondent No. 1. Hence, notice need not be served on the said respondent.

Notice on the unrepresented respondent No. 2 shall be served by all modes, including *dasti*.

Tag with Civil Appeal No. 4712/2023, titled "*Greater Noida Industrial Development Authority & Ors. vs. M/s. Gaursons India Ltd. & Anr.*".

Status quo, obtaining as on date in all respects, shall be maintained till the next hearing.

(DEEPAK GUGLANI)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)